

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE THIRTY FIRST DAY OF MARCH
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 9617 OF 2026

Between:

Shri Narayanam Raja Sekhara Rao, (Suspended Management) of Ananda Bharathi Fertilizers (India) Pvt., S/o N. Ghanta Rao, H.No.8-3-167/D/123 AND 125, Flat No. 601, Visista Apartments, Phase 1, Kalyan Nagar Colony, Hyderabad, Telangana - 500038

...PETITIONER

AND

1. Canara Bank, Having its office at, door No. 6-3-144, First Floor, Jahanara kareem Complex, Main Road, Balanagar, Hyderabad-500037.

...RESPONDENT/FINANCIAL CREDITOR

2. Smt. M. S. Mano Ranjani, Liquidator For Ananda Bharathi Fertilizers (India) Pvt. Ltd, Met Laws, Unit 208, Fairmount Fortune One, Nr Erragadda Metro Station, Czech Colony, Sanathnagar, Hyderabad, Telangana – 500018.

...RESPONDENT/LIQUIDATOR

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or orders, direction or more particularly one in nature of Writ of mandamus declaring the action of respondent in conducting E-auction sale of secured properties on 31/03/2026 as illegal malafied, arbitrary and violation of principles of Natural justice, violation of principle of maximization of value of secured properties, violation of the main object of Insolvency Bankruptcy Code and not obeying the orders of Hon'ble NCLT, Hyderabad passed in IA (IBC)/410/2026 in CP (IB) No. 10/7/HDB/2023 u/s. 7 of IBC on 26-02-2026 and set-a-side the notice of E-auction sale issued and published by the liquidator and direct the liquidator to consider the proposed scheme u/s. 230 of Companies Act submitted by the writ petitioner.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the E-auction sale to be conducted on 31/03/2026 and all subsequent proceedings under the Insolvency and Bankruptcy Code (IBC) until disposal of the writ petition.

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to take on record the present additional affidavit being filed under extraordinary circumstances along with the medical report and prescription dated 21.03.2026 and diagnostic centres report dated 21.03.2026 of the Petitioner.

Counsel for the Petitioner: SRI SRINIVAS GANGISHETTI

**Counsel for the Respondent No.1: SRI THOMAS GEORGE FOR SRI MANAV
GECIL THOMAS**

Counsel for the Respondent No.2: --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.9617 of 2026

Dated: 31.03.2026

Between:

Shri Narayanam Raja Sekhara Rao

...Petitioner

and

Canara Bank,
Jahanara Kareem Complex, Main Road,
Balanagar, Hyderabad and another.

...Respondents

ORDER:

Sri Avinash Desai, learned Senior Counsel represents

Mr. Srinivas Gangishetti, learned counsel for the petitioner.

Mr. Thomas George, learned counsel represents Mr. Manav Gecil

Thomas, learned counsel for respondent No.1.

2. The instant writ petition is filed with the following relief:

"For the reasons stated in the accompanying affidavit, the petitioner herein prays that the Hon'ble High Court may be pleased to issue a Writ, Order or orders, direction or more particularly one in nature of Writ of mandamus declaring the action of respondent in conducting E-auction sale of secured properties on 31.03.2026 as illegal, malafied, arbitrary and violation of principles of natural justice, violation of principle of maximization of value of secured properties, violation of the main object of Insolvency Bankruptcy Code and not obeying the orders of Hon'ble NCLT, Hyderabad passed in I.A.(IBC)/410/2026 in CP(IB).No.10/7/HDB/2023 u/s 7 of IBC

on 26.02.2026 and set aside the notice of E-auction sale issued and published by the liquidator and direct the liquidator to consider the proposed scheme u/s 230 of Companies Act submitted by the writ petitioner and to pass such other order/orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. When the matter was taken up and argued for some time, on being asked, learned Senior Counsels for the petitioner and respondent No.1 -- Bank both upon enquiries made from the Official Liquidator informed the Court that the E-auction held today has once again failed as no bidder has participated in the bid.

4. Learned Senior Counsel for the petitioner submits that the writ petition has been rendered infructuous.

5. In view of the aforesaid facts and circumstances, the instant writ petition is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- B.REKHA RANI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. Canara Bank, Having its office at, door No. 6-3-144, First Floor, Jahanara kareem Complex, Main Road, Balanagar, Hyderabad-500037
2. One CC to SRI SRINIVAS GANGISHETTI, Advocate [OPUC]
3. One CC to SRI MANAV GECIL THOMAS, Advocate [OPUC]
4. Two CD Copies

PSK.

TKS

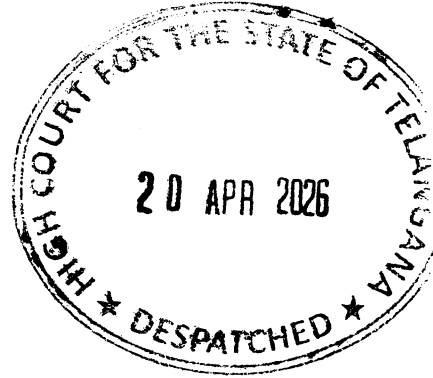


HIGH COURT

DATED:31/03/2026

ORDER

WP.No.9617 of 2026



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

6 NT
13/4/26